

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 104
IB-3231/ND/2019

IN THE MATTER OF:

M/s WishwaMittar Bajaj & Sons ... Applicant/Petitioner

Vs

M/s Jai Krishan Estates Developers Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 22.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Raghavendra Mohan Bajaj, Mr.ShreyasMehrotra,
Mr.Agnish Aditya Advocates

For the Respondent :Mr. Abhijeet Sinha, Mr. Ravi Tyagi,
Ms.ManmilanSidhu, Mr.Pragalbh Bhardwaj,
Ms.RiaChanda, Mr.AmanAnand, Advocates

ORDER

During the hearing, Learned Counsel for the Corporate Debtor stated that he be allowed to file the relevant citations which would be relied upon during further arguments. Let the same be filed with the copy in advance to the other side.

List for further hearing on **27.04.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)